

**INCOME TAX APPELLATE TRIBUNAL  
MUMBAI 'B' BENCH, MUMBAI**

**[Coram: Pramod Kumar, Vice President and  
Ravish Sood, Judicial Member]**

ITA Nos. 1281 to 1283/Mum/2020  
Assessment Years: 2013-14 to 2015-16

**Babies & US Fertility IVF Centre (I) Pvt. Ltd.**  
534, 4<sup>th</sup> Floor, Bombay Mutual Terrace Building,  
Opera House, Charni Road, Mumbai 400007.  
[PAN: AACCB0512F]

..... Appellant

Vs.

**Deputy Commissioner of Income Tax  
Central Circle 3(2) Mumbai**

.....Respondent

**Appearances:**

**Ms. Apeksha Gada** for the appellant

**Rahul Raman** for the respondent

Date of concluding the hearing: : September 30, 2021  
Date of pronouncement : September 30, 2021

**O R D E R**

**Per Pramod Kumar, VP :**

1. The assessee has moved petition seeking withdrawal of these appeals and the assessee has also filed Form No. 3, on the ground that the matter is settled under Vivad Se Vishwas Scheme 2020.
2. Learned Departmental Representative does not oppose the prayer so made by the assessee.
3. There is no dispute that once the matter is resolved under Vivad Se Vishwas Scheme 2020, the related appeals are required to be withdrawn.

4. In view of the above position, as also bearing in mind entirety of the case, we deem it fit and proper to dismiss these appeals as withdrawn.

5. In the result, these appeals are dismissed as withdrawn. Pronounced in the open court today on the 30<sup>th</sup> September, 2021.

Sd/-  
**Ravish Sood**  
(Judicial Member)

Sd/-  
**Pramod Kumar**  
(Vice President)

**Mumbai, dated the 30<sup>th</sup> day of September, 2021**

*Copies to:*

(1)	<i>The Applicant</i>	(2)	<i>The respondent</i>
(3)	<i>CIT</i>	(4)	<i>CIT(A)</i>
(5)	<i>DR</i>	(6)	<i>Guard File</i>

*By order*

*Assistant Registrar/Sr. PS  
Income Tax Appellate Tribunal  
Mumbai benches, Mumbai*